



2026:AHC:29948

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2009 of 2026

Shivshankar

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Atul Kumar Yadav
Counsel for Respondent(s)	:	A.S.G.I., Shashi Prakash Rai

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Atul Kumar Yadav, learned counsel for the petitioner and Sri Shasi Prakash Rai, learned counsel for the respondent.

2. A preliminary objection has been raised regarding the maintainability of the present writ petition on the ground that the petitioner has an alternative efficacious remedy by approaching the Central Administrative Tribunal by filing an Original Application under Section 19(v) of the Administrative Tribunals Act, 1985.

3. In support of the said contention, reliance has been placed upon the judgment of the Hon'ble Supreme Court in ***L. Chandra Kumar vs. Union of India, AIR 1997 SC 1125.***

4. Since the petitioner is seeking remedy against the Railways and is posted as a Technician, learned counsel for the respondent could not dispute the legal position.

5. Accordingly, the writ petition is ***disposed of*** with liberty to the petitioner to approach the Tribunal having territorial jurisdiction by filing an appropriate application in accordance with law.

(Vikas Budhwar,J.)

February 11, 2026

Sushma